

आयकर अपीलीय अधिकरण, 'सी' न्यायपीठ, चेन्नई
IN THE INCOME-TAX APPELLATE TRIBUNAL 'C' BENCH, CHENNAI
श्री वी. दुर्गा राव, न्यायिक सदस्य एवं श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष ।
**Before Shri V. Durga Rao, Judicial Member &
Shri Manoj Kumar Aggarwal, Accountant Member**

आयकर अपील सं./I.T.A. No.871/Chny/2020
निर्धारण वर्ष/Assessment Year: 2016-17

Shri Venkatraman Ganesh,
9 (Second Floor), Cenotaph Castle,,
Cenotaph Road First Lane,
Chennai 600 018.

Vs. The Assistant Commissioner of
Income Tax,
Non Corporate Circle 16(1),
Chennai.

[PAN:ABDPG2818C]

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से / Appellant by : Shri Shrenik Chordia, C.A. for
Shri B. Ramakrishnan, F.C.A
प्रत्यर्थी की ओर से/Respondent by : Shri P. Sajit Kumar, JCIT
सुनवाई की तारीख/ Date of hearing : 31.05.2022
घोषणा की तारीख /Date of Pronouncement : 31.05.2022

आदेश /O R D E R

PER V. DURGA RAO, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals) 4, Chennai dated 31.08.2020 relevant to the assessment year 2016-17.

2. When the appeal was taken up for hearing, by filing Form-5 issued by the designating authority through letter dated 11.04.2022 of the assessee, the Id. Counsel for the assessee has submitted that the

assessee has opted to avail the Vivad-se-Vishwas Scheme 2020 and the disputed tax has been settled. Therefore, the Id. Counsel sought for permission to withdraw the appeal filed by the assessee.

3. The Id. DR has not raised any objection to the submissions of the Id. Counsel.

4. We have heard both the sides, perused Form-5 issued by the Designated Authority and the disputed tax matter has already been settled by issuing Form-5 by the Designated Authority dated 23.04.2021. Thus, the appeal filed by the assessee is liable to be dismissed. Since the Id. Counsel sought for permission to withdraw the appeal of the assessee, the appeal filed by the assessee is dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on 31st May, 2022 at Chennai.

Sd/-
(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER

Sd/-
(V. DURGA RAO)
JUDICIAL MEMBER

Chennai, Dated, 31.05.2022

Vm/-

आदेश की प्रतिलिपि अग्रेषित/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/ Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. विभागीय प्रतिनिधि/DR & 6. गार्ड फाईल/GF.